

**Central Electricity Regulatory Commission
New Delhi**

Review Petition No. 30/RP/2024

Subject : Review Petition for Review of order dated 30.5.2024 in Petition No. 193/TT/2023.

Date of Hearing : **28.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 13 Others

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Tanya Singh, Advocate, PGCIL

Record of Proceedings

The instant Review Petition had been filed by the Power Grid Corporation of India Limited (PGCIL) seeking a review of the Commission's order dated 30.5.2024 in Petition No. 193/TT/2023. In the said order, out of a total delay of 47 days in commissioning the transmission project, the Commission condoned the delay of 17 days only. The learned counsel for the Petitioner further submitted that the delay of 30 days was due to a delay in obtaining the railway clearances/statutory clearances from the concerned railway authorities. He further submitted that this delay falls within the definition of force majeure, as it was beyond the Petitioner's control and prevented the Petitioner from timely commissioning the project. Therefore, the delay of 30 days is not attributable to the Petitioner.

2. Considering the submissions made by the learned counsel for the Review Petitioner, the Commission directed as under:

- a) Admit and issue notice to the Respondents subject to just exceptions; and
- b) The Respondents to file their respective replies to the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for the hearing on **20.2.2025**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

